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**Government of Jammu and Kashmir
Department of Rural Development and Panchayati Raj
Civil Secretariat Jammu.**

**Notification
Jammu, the 28th of October, 2018.**

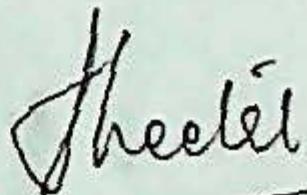
SRO 487.- In exercise of the powers conferred by section 80 of the Jammu and Kashmir Panchayati Raj Act, 1989 (Act No. IX of 1989), the Government hereby directs that rule 9-A of the Jammu and Kashmir Panchayati Raj Rules shall be substituted by the following namely;

"9-A. A nomination paper shall be accompanied by a security deposit of Rs 100/- in the shape of a bank draft pledged in the name of Returning officer of Panchayat Halqa payable at any branch of nationalized bank in the district in cash:

Provided that in case of schedule caste, schedule tribe or women candidate the security deposit shall be Rs 50/- only;

Provided further that security deposit of a candidate getting 1/6th or more of the total valid votes polled will be refunded by the returning officer within a period of 90 days from the declaration of results."

By order of the Government of Jammu and Kashmir.


Secretary to Government, 20/10/18.
**Department of Rural
Development and Panchayati
Raj.**